

application

No. 50/88
on 23/12/88....

Date 26/12/88 Receiving Clerk.

Date: 7.12.1988.

The applicant present in person. Mr. S.R. Atre for Mr. P.M. Pradham, for the respondents. Mr. T.B. Sawant, Inspector from Income-tax department, Bombay is also present. Mr. Atre says that the reply on the basis of parawise comments, the reply is already prepared and sent to the Central Board of Direct Taxes, New Delhi for approval. He, therefore, prays that about 4 weeks time may be granted to file the reply. Applicant has no objection.

Four weeks time granted as a last chance.

Adjourned to 6th January 1989 for further directions.

No notice to either side.

PP. Atre

Date: 6.1.1989.

Neither the applicant nor his Advocate is present. Mr. S.R. Atre, for Mr. P.M. Pradhan, for the respondents. Reply has been filed by the respondents on 23.12.1988. A copy has been served on the applicant. Thus the matter is now ready for hearing. Place on Sine-die list.

Mr. Atre states that at the time of fixing the date of hearing notice may be issued to respondent No. 3.

Notice may also be issued to the applicant.

PP. Atre

(5)

Per Tribunal:

This matter is kept on Sine-die list. As per directions of the Hon'ble Vice Chairman the same has been fixed for final hearing on 10/8/1992. Issue notice to both the sides as per orders passed by the Registrar on 6/1/89.

Notice is issued
to Applicant &
R. No. 3 on 30.6.92

Mo

Date: 26/6/92

Dy. Registrar

Notice of Applicant
& Res. No. 3 and
6.7.92

NSD
6.7.92

(in one copy)

MP No. 633/92 in for
withdrawal of O.A.
No. 50/88 fixed on

10/8/92

NSD
23/7

Date: 10.8.92

M.P. 633/92

Per

None for the applicant.

M.P. Pradhan for the respondents.

Applicant has filed an

M.P. for withdrawing this application.

M.P. allowed.

In view of the above order

this application is discontinued

as withdrawn.

Order/Judgement despatched
to Applicant/Respondent(s)

on 27.8.92

For
10/8/92 (M.Y. PRADHAN)
M.C.

By
(S.K. DHAON)
V.C.